

8

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:

AT HYDERABAD

C.P.NO.128 OF 1998

in

O.A.No.1576 OF 1993.

DATE OF ORDER:18-12-1998.

BETWEEN:

Smt.P.S.Padmavathi.

...Applicant

1. Lt.Gen.S.R.Kochar,
Director General of Electrical and
Mechanical Engineering(EME Civ),
Army Head Quarters, New Delhi-110 001.
2. Brig.A.K.Kher,
Commandant, No.1 EME Centre,
Trimulghary Post, Secunderabad.
3. G.P.Bartwal,
Officer-in-charge, EME Records,
Secunderabad-31.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.B.Vijay Kumar

COUNSEL FOR THE RESPONDENTS:: Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

None for the Applicant. Heard Mr.Narasimha Sharma
learned Standing Counsel for the
Respondents.

.....2



2. It is for the applicant to prove her status to the appropriate respondents. The applicant submits that she has filed the Community Certificate which is enclosed to the C.P. The applicant grouse is that inspite of this being submitted and she had reminded the respondents twice in this connection, no action has been taken.

3. The respondents should consider and advise her suitably in accordance with the Law within a period of three months from today.

4. The CP is disposed of.

Meher

(B.S.JAI PARAMESHWAR)
MEMBER(JUDL)

(R.RANGARAJAN)
MEMBER(ADMN)

DATED: this the 18th day of December, 1998

Dictated to steno in the Open Court

18/12/98
Meher

DSN